

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

OA No.1113/88

Date of decision: 11.11.1993

Shri B.K. Mehan  
Assistant Director  
Weavers Service Centre  
Ministry of Textiles  
Bharat Nagar, Delhi-110 052 .. Applicant  
by Shri K.K. Tiwari, Advocate

VERSUS

Union of India, through  
Secretary to Govt. of India  
Ministry of Textile  
New Delhi &

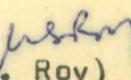
Development Commissioner  
for Handlooms  
Udyog Bhavan  
New Delhi .. Respondents  
by Ms. Pratima Mittal, Advocate

ORDER

Shri C.J. Roy, Member (J)

On 10.11.1993, when the case was on Board,  
Ms. Pratima Mittal, learned proxy counsel for Shri  
K.C. Mittal, Counsel for the respondents, made a  
statement across the bar that the applicant has died  
in January, 1993. This case is kept for today for  
the admission of Shri K.K. Tiwari, learned Advocate,  
for the deceased. Shri Tiwari has confirmed the  
death of the applicant on 30.1.1993. Hence the  
case gets abated. The case is disposed of.  
Registry is directed to send the file for record.

  
(B.K. Singh)  
Member (A)  
11.11.93

  
(C.J. Roy)  
Member (J)  
11.11.93